

Court No. - 10

Case :- WRIT - C No. - 15831 of 2023

Petitioner :- Rakesh Kumar Keshari

Respondent :- Union Of India And Another

Counsel for Petitioner :- Vivek Sharma

Counsel for Respondent :- A.S.G.I.,Dhananjay Awasthi,Pratik Chandra

Hon'ble Kshitij Shailendra,J.

1. Lawyers are abstaining from judicial work today.

2. This Court, through Registrar General, had issued due communication yesterday on 11.09.2023 that arguments through Video Conferencing/ Virtual mode would be permissible today onwards. Necessary links were also notified in the communication.

3. Neither any learned counsel has physically appeared to argue the matter nor has any request for entertaining the present petition through Video Conferencing mode been sent to this Court.

4. Considering the ongoing strike of lawyers for the last several days, despite positive intervention made by this Court on judicial side on the request of Bar Association as well as Bar Council of U.P. itself in Public Interest Litigation (PIL) No.2099 of 2023 (In Re v. Bar Council of U.P.) (*Suo Moto*), simply passing over this case would add burden to this Court and it would not be possible to cope up with the situation as the list of fresh cases is getting lengthy day-by-day.

5. Cases are not disposable commodities to be treated as mere statistics. Their purpose is not to provide a livelihood for lawyers or provide monthly disposal quota to Judges. Each case that comes before a Judge, has an element of a human problem concerning the life, liberty, livelihood, family business, profession, work, shelter, safety and security of the citizen. Many of the litigants belong to the downtrodden and weaker sections of society who are defenceless, poor and ignorant. Their silent cry for a civilised human solution to their grievances and problems, and for a level playing field is a call for justice, to be felt and heard not only by the Judges but also by the lawyers, the latter, unfortunately, not hearing this cry, whatever may be the reason which, certainly, cannot have more weight than the weight of tears and pain of litigant(s) who have reposed all faith in our judicial system and the institution of justice.

6. Considering the plight of the litigant(s) and with the intention that on account of non-cooperation by the lawyers, no harm is caused to the grievance of the litigant(s) and, at the same time, functioning of this Court may not go out of control in any manner, the matter is adjourned in the interest of justice.

7. Put up this case on 26.09.2023 as fresh.

Order Date :- 12.9.2023

AKShukla/-